FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GROWW AA PRIVATE LIMITED

1.	Name of Corporate Person	GROWW AA PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	18/11/2022
3.	Authority under which Corporate Person is Incorporated/ Registered	Bangalore
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74999KA2022PTC168085
5.	Address of the registered office and principal office (if any) of Corporate Person	Vaishnavi Tech Park, South Tower, 4th Floor, Survey No.16/1 and 17/2, Ambalipura Village, Varthur Hobli, Bellandur, Bangalore, Bangalore South, Karnataka, India,560103
6.	Liquidation Commencement Date of Corporate Person	July 19, 2024
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	**Mr. Pranav Damania** **IBBI/IPA-001/IP-P00079/2017-18/10164** Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- **pranav@winadvisors.co.in** Contact No :- +91 98204 69825
8.	Last Date for Submission of Claims	August 18,2024

Notice is hereby given that the **Groww AA Private Limited** has commenced voluntary liquidation on **July 19, 2024.**
The stakeholders of **Groww AA Private Limited** are hereby called upon to submit a proof of their claims, on or before **August 18**, **2024** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
Pranav Damania
Liquidator, in the matter of Groww AA Private Limited
Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164
Authorisation for Assignment (“AFA”): AA1/10164/02/231224/106710
AFA Validity: December 23, 2024

Date: 19-07-2024
Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GROWW AA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Person	GROWW AA PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	18/11/2022
3.	Authority under which Corporate Person is Incorporated/ Registered	Bangalore
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74999KA2022PTC168085
5.	Address of the registered office and principal office (if any) of Corporate Person	Vaishnavi Tech Park, South Tower, 4th Floor, Survey No.16/1 and 17/2, Ambalipura Village, Varthur Hobli, Bellandur, Bangalore, Bangalore South, Karnataka, India, 560103
6.	Liquidation Commencement Date of Corporate Person	July 19, 2024
7.	Name, Address, Email Address, Telephone Number a nd the Registration Number of t he Liquidator	**Mr. Pranav Damania** **IBBI/IPA-001/IP-P00079/2017-18/10164** Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Contact No :- +91 98204 69825
8.	Last Date for Submission of Claims	August 18,2024

Notice is hereby given that the Groww AA Private Limited has commenced voluntary liquidation on July 19, 2024.

The stakeholders of Groww AA Private Limited are hereby called upon to submit a proof of their claims, on or before August 18, 2024 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
Pranav Damania
Liquidator, in the matter of Groww AA Private Limited
Reg.No.: IBBI/IPA-001/IP-P00079/2017-18/10164
Authorisation for Assignment ("AFA"): AA1/10164/02/231224/106710
AFA Validity: December 23, 2024
Date: 22-07-2024
Place: Mumbai

---

homefirst
We'll take you home

Home First Finance Company India Limited,
CIN:L65990MH2010PLC240703, Website: homefirstindia.com
Phone No.: 18003008425, Email ID: loanfirst@homefirstindia.com

APPENDIX- IV-A [See proviso to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(12) of the said Act proposes to realize dues by sale of the said property/ies and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

Sr. No.	Name Borrower (s) and Co-Borrower (s)	Property details	Date of Demand Notice	Demand Notice Amount	Date of Possession	Reserve Price	EMD (in Rs.)	Date and Time of e-Auction	Last Date & Time of Submission Of EMD & Documents	Number of Authorised officer
1	Krishna V, Shelmi jose	House no -124/2, property bearing New Khatha No.124/2, Nelaguli Grama Panchayath, Uttarahalli Hobli, Bangal, Banglore, Karnataka, 560082	03-01-2024	20,87,541	20-07-2024	34,95,000	3,49,500	22-08-2024 (11am -2pm)	20-08-2024 (upto 5 pm)	9980641232

TERMS & CONDITIONS:

E-Auction Service Provider	E-Auction Website/For Details, Other terms & conditions	A/c No: for depositing EMD/other amount	Branch IFSC Code	Name of Beneficiary
Company Name: M/s E-Procurement Technologies Ltd –(Auction Tiger), Help Line No : 079-35022160 / 149 / 182, Contact Person : Ram Sharma – 8000023297, e-Mail Id: ramprasad@auctiontiger.net and support@auctiontiger.net	http://www.homefirstindia.com https://homefirst.auctiontiger.net	912020036268117- Home First Finance Company India Limited - Axis Bank Ltd., MIDC, Andheri East.	UTIB0000395	Authorized Officer, Home First Finance Company India Limited

Bid Increment Amount – Rs. 10,000/-. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (https://homefirst.auctiontiger.net). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002,

STATUTORY 30 days SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 22-07-2024 Place: Bangalore **Sd/- Authorized Officer, Home First Finance Company India Limited**

TOURISM FINANCE CORPORATION OF INDIA LTD.

CIN : L65910DL1989PLC034812
4th Floor, NBCC Plaza, Tower I, Sector V, Pushp Vihar, New Delhi 110017
Phone: +91-11-29561180 , website: www.tfciltd.com

E-AUCTION SALE NOTICE UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to public in general and in particular to M/s Aishwarya Regency LLP (Borrower/Mortgagor), Sh. Sanjay D. Mali & Smt. Rupali Mali (Partners and Guarantors/Mortgagors) that the below described immovable property/Secured Assets mortgaged to Tourism Finance Corporation of India Limited, New Delhi ("TFCI/Secured Creditor"), the physical possession of which has been taken by the Authorised Officer of TFCI (Secured Creditor), will be sold on "As is where is, As is what is, Whatever is there is and Without Recourse" basis on 21.08.2024 for recovery of outstanding dues from the Borrower and its Guarantors/Mortgagors. Notice is hereby given that in the absence of any postponement/ discontinuance of the sale, the below mentioned Secured Asset shall be sold by public E-Auction on the date mentioned herein below. The details of Secured Asset along with reserve price and Earnest Money Deposit (EMD) are as mentioned below:

Particular of Mortgaged Asset/ Hotel Property	Total Liabilities as per Demand Notice u/s 13(2) of SARFAESI ACT dated 03.01.2023	Reserve Price (in Rs.)	EMD Amount (in Rs.)	Last date of submission of EMD Amount	Date and time of Auction
All pieces and parcels of land admeasuring - 6470 sq.mtrs. and hotel building thereon with built-up area of approx. 62,134 sq. ft. together with plant & machinery, equipment, furniture fixtures and fittings etc. present at Hotel Aishwarya Regency at Sy.No.1A/1/1, Sy.No.1A/1/6 and Sy.No. 1A/1/7 Village - Malwadi (Talegaon Dabhade), Taluka Maval, District Pune, Maharashtra.	**Rs.32,66,42,931/- (Rupees Thirty Two Crore Sixty-Six Lakh Forty-Two Thousand Nine Hundred Thirty One Only) plus further interest alongwith the costs and expenses till the date of full and final payment under the Loan Account.**	**Rs. 33,00,00,000/- (Rupees Thirty Three Crores Only)**	**Rs. 3,30,00,000/- (Rupees Three Crores and Thirty Lakhs Only)**	**20.08.2024 Upto 05.00 PM**	**21.08.2024 From 12.00 PM to 03.00 PM**

Terms and Conditions:- 1. For the details of the terms and condition of the sale and tender document, please refer to the link provided on TFCI's website i.e. www.tfciltd.com, qua the above-mentioned Secured Asset., 2. The property will be sold on "As is where is, As is what is, Whatever is there is and Without Recourse" basis including encumbrances, if any., 3. The prospective bidders can inspect the Secured Asset/ Hotel property from 23.07.2024 to 19.08.2024 , 4. The last date for submission of EMD amount is 20.08.2024 upto 5:00 PM., 5. The EMD amount shall be deposited through RTGS/NEFT/Fund Transfer to the account of TFCI having Account Number: 00000035313127195, Account Name : Tourism Finance Corporation of India Limited, Branch : Commercial Branch, Nehru Place, IFS Code : SBIN0004298, MICR Code : 110002228., 6. Auction Bidding will be held on 21.08.2024 between 12.00 PM to 03:00 PM on https://www.sarfaesi.auctiontiger.net. The bid amount will increase in multiple of Rs.1,00,000/-. 7. The Authorised Officer has the absolute right to accept or reject the bid or adjourn/ postpone/ cancel the tender without assigning any reason thereof and also modify any term and condition of this sale without any prior notice. 8. Interested bidder may contact Mr. Abhishek Pahal at Mob no. 9999949197, and Mr. Prince Garg at Mob. No. 8860230917 during office hours (10.00 AM to 05.00 PM) on working days for any information/clarification.

This may also be treated as notice under rule 8(6) and rule 9(1) of Security Interest (Enforcement) Rules, 2002 to Borrower/ Mortgagors/ Guarantors of the above said loan about the holding of E-Auction Sale on the above mentioned date. The Borrower/ Guarantors/Mortgagors are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 22.07.2024 **Authorized Officer**
Place: New Delhi **Tourism Finance Corporation of India Limited**

SHRIRAM HOUSING FINANCE

DEMAND NOTICE

SHRIRAM HOUSING FINANCE LIMITED

Registered Office: Office No. 123, Angappa Naicken Street, Chennai – 600 001.
Head Office: Level 3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051. **Website:** www.shriramhousing.in

Whereas the borrowers/co-borrowers/guarantors/ mentioned hereunder had availed the financial assistance from SHRIRAM HOUSING FINANCE LTD. We state that despite having availed the financial assistance, the borrowers/guarantors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset in accordance with the directives/guidelines issued by Reserve Bank of India, consequent to the Authorized Officer of SHRIRAM HOUSING FINANCE LTD. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers /guarantors /mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices.

The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Borrower/Co-Borrower/ Name & Address	Outstanding Amount	Property Address of Secured Assets
Loan A/c No. SLPHHSSN0000030 **1. MR. T N NATARAJU** **S/O NANJUNDAIAH,** **2. MRS. NAGARATHNA S** **W/O T N NATARAJU,** **R/AT: 1st Cross, Double Tank Road, Near Adichunchanagir School,** **Lakshimipura, Arsikere, Hassan, Karnataka – 573 103** **Also At: No. 95, Kanakatte Hobli, Thumbapura, Rampura, Near Temple, Arsikere, Hassan, Karnataka – 573 126** **Also At: MR. T N NATARAJU, Proprietor, Sanchith Enterprises, Ground Floor, 1st Main Road, Gandasi Village, Behind School Road, Arsikere, Hassan, Karnataka – 573 119** **Also At: Site No 08, Property No. 886, Katha No 1096, Gandasi, Arsikere, Hassan Karnataka - 573119** **NPA DATE**- 04.07.2024 **Date Of Demand Notice: 11.07.2024**	Rs. 23,54,408/- (Rupees Twenty Three Lakh Fifty Four Thousand Four Hundred Eight Only) as on 06-07-2024 under reference of Loan Account No. SLPHHSSN0000030 **Loan Amount** **Rs. 20,97,898/- (Rupees Twenty Lakhs Ninety Seven Thousand Eight Hundred and Ninety Eight Only) under reference of Loan Account No. SLPHHSSN0000030**	ALL THAT PIECE AND PARCEL IN RESPECT OF THE BUILDING PROPERTY SITUATED AT GANDASI VILLAGE, GANDASI GRAMA PANCHAYATH, ARASIKERE TALUK, HASSAN DIST. WITHIN THE LIMITS OF GANDASI GRAMA PANCHAYAT, ARASIKERE, WITHIN THE JURISDICTION OF SUB REGISTRAR, ARASIKERE, HAVING PROPERTY ID NO. 151600203700301627, GRAMA PANCHAYAT KATHA NO. 1096, MEASURING EAST TO WEST 9.144 METER AND NORTH TO SOUTH 14.630400000000001 METERS (9.144 X14.630400000000001), IN TOTAL MEASURING 133.78 SQ. MTRS (BUIDLING PLINTH AREA 133.78 SQ. MTRS, TOGETHER WITH BUILDING PROPERTY AND BOUNDED ON: EAST: SITE NO. 9, WEST: SITE NO. 7, NORTH: DRAINAGE AND CEMENT ROAD, SOUTH: PROPERTY OF DESHETTY GOWDA.

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules there under.

Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Place : Hassan Sd/- Authorised Officer
Date: 22-07-2024 Shriram Housing Finance Ltd

IN THE COURT OF THE PRL. CIVIL JUDGE AND J.M.F.C. AT DEVANAHALLI
C.Mis. Petition No. 148/2024
BETWEEN : Sri. RAGU RAM and another **...Petitioners**
AND : The Talshildar, Yelahanka Taluk. **...Respondent**

PUBLIC NOTICE

I, the undersigned advocate on behalf of my client that his **RAGU RAM Father namely ATTURU MUNISHAMAPPA S/o. Late MUNIYPPA died on 09.09.1973** at Their residence, Manchapana Hoshahlli Village, Jala Hobli, Yelahanka Taluk, Bangalore Urban District. If any Dispute regarding the same can appear before the Prl. Civil Judge at Devanahalli and date of hearing **on 30-08-2024** in C.Mis. No. 148/2024.

By Order of the Court, Chief Ministerial Officer, Civil Judge & JMFC Court, Devanahalli.
ANJAN KUMAR .R, Advocate
Near Koramara Bajane Madhira, Taluke Office Road, Devanahalli Town, Mob : 9902882116.

PUBLIC NOTICE

My client **Smt. V. Anitha,** D/o Late N Vemanarayana, is desirous to purchase the schedule property mentioned here below from **M/S. HAPPY HOME CONSTRUCTIONS Pvt Ltd,** represented by its Managing Director Mr. N. Manohar Reddy, who is the owner of the schedule property.

Notice is hereby given to the general public that any person/s other than the owners, asserting any right/title/charge/lien/claims and any interest whatsoever in respect of the schedule property is hereby called upon to submit to the undersigned.

The said claims/objections must be in writing together with documentary proof of such claims and objections so has to reach us to address given below within a period of 10 days from the date of publication of this notice.

If no such claim/objections are received it shall be deemed that no one else other than the owner of the schedule property has/have any right/title/interest or claim whatsoever in respect of schedule property and my client would be at liberty to proceed with the said transactions in connection with the schedule property.

PROPERTY SCHEDULE

All that piece and parcel of the vacant residential Plot No.107E, formed in Airport County (formerely sanctuary 2000) Situated at Begur Village, more particularly formed in Sy. No.82/3 pertaining to Smt.Chitturi Sujatha and converted vide conversion order No.BDS.ALN.SR.(NA)216/1995-96,measuring East to West 80-0 Feet, North to south 60-0 Feet, in totally 4800 Sft, and bounded on: **East by:** Remaining portion of Sy. No.82/3, **West by:** Road, **North by:** Plot No.107F, **South by:** Plot No.107D

T.R. MANJUNATHACHAR, Advocate
No.2, Sigandur Chowdeswari Enterprises, Suggappa layout, 1st Cross, behind Mini Vidhana Souda, Near NES Bus Stand Yelahanka, Bangalore 560064
Mob: 9686606045,8660100673, 9343594845

CHANGE OF NAME

I, **M K Prabhakar** s/o Krishnaiah Setty aged about 66 years residing at Concorde Napa valley villa No 357 Road No 69 Kanakapura main Road Tharalu Bangalore -560082 Do hereby declare that my father correct name is **Krishnaiah Setty** instead of **Chetty Madurai,** vide affidavit dated 20-07-2024, sworn before Advocate and Notary **S. JAYANNA** at Bangalore.

IN THE COURT OF THE PRL. CIVIL JUDGE AND J.M.F.C. AT DEVANAHALLI
C.Mis. Petition No. 147/2024
BETWEEN : Sri. RAGU RAM and another **...Petitioners**
AND : The Talshildar, Yelahanka Taluk. **...Respondent**

PUBLIC NOTICE

I, the undersigned advocate on behalf of my client that his **RAGU RAM GRAND-MOTHER namely CHANNAMMA W/o. Late MUNIYAPPA died on 05.07.1947** at Their residence, Manchapana Hoshahlli Village, Jala Hobli, Yelahanka Taluk, Bangalore Urban District. If any Dispute regarding the same can appear before the Prl. Civil Judge at Devanahalli and date of hearing **on 30-08-2024** in C.Mis. No. 147/2024.

By Order of the Court, Chief Ministerial Officer, Civil Judge & JMFC Court, Devanahalli.
ANJAN KUMAR .R, Advocate
Near Koramara Bajane Madhira, Taluke Office Road, Devanahalli Town, Mob : 9902882116.

PUBLIC NOTICE

Public are informed that, my client Mrs. Yashasvi R. Ra had lost the Original document of 1). Partition Deed dated 6/8/2005 executed by K. Ravi Shankar and K. Nagendra vide regd. as doc. No. 2056/2005-06. If any person/s firm company, institution or organization has any claim are holding the afore mentioned document, they may contact the undersigned in writing within 7 days from the date of this notice failing which it will be presumed that there are no claims.

SCHEDULE: All that piece and parcel of the Corporation No. 11, (Site No. 41), situated at Seshadripuram, 2nd Main Road, B. Kempanna and Brothers layout (P.G. Halli). BMP Ward No. 99, Bangalore, measuring: East to West 30-6 feet North to South 42 feet, and bounded on : EAST :Site No. 9, WEST: Property No. 11/1 allotted to Second Party, NORTH: Second Main Road, SOUTH: Site No. 10.

KSR Associates, ADVOCATES & LEGAL CONSULTANTS
OFFICE# 53/1, 1th Floor, Guttahalli Main Road, D.T. Street, 8th Cross, Malleshwaram, Bangalore – 560 003, Email: raviksadvocate@gmail.com, Mobile: 99450 00789

कोर्ट नोटिस
न्यायालय सूचना
(आदेश V नियम 20 दिवानी प्रक्रिया संहिता)
श्रीमान् सबजज IX महोदय, गया
बंटवारा वाद : 385/23
199/22
अजीत कुमार सिंह.............वादी
बनाम
ओमकारनाथ सिंह वगैरह.............प्रतिवादीगण

सूचना बनाम् प्रतिवादीगण :

1. ओमकारनाथ सिंह वल्द स्व. अमरनाथ सिंह, 2. श्रीमती वीण सिंह जौजे स्व. अमरनाथ सिंह, 3. श्रीमती अदीती सिंह जौजे स्व. नीवन सिंह और पुत्री स्व. अमरनाथ सिंह, वर्तमान निवासी A 12/2 दुसरा तल्ला, ए ब्लॉक, BPTP पार्क एलाईट फलार्स, BPTP पार्क लैन्डस, सेक्टर 85, फरीदाबाद, पिन– 121002 हरियाणा, 4. श्रीमती दिप्ती सिंह जौजे प्रणव कुमार पटनायक एवं पुत्री स्व. अमरनाथ सिंह, वर्तमान निवासी M-268, TRIFECTA ESPLANADE KADUGODI, बंगलुरु (बंगलौर) सभी स्थायी निवासी ग्राम लोधवे, थाना– फतेहपुर, जिला– गया। 5. श्रीमती अनीता देवी जौजे श्री नरेन्द कुमार सिंह और पुत्री स्व. राजेश्वर प्रसाद सिंह, निवासी ग्राम– बेन्दुआरा, पोस्ट– दादपुर, थाना– चौपारण, जिला– हजारीबाग (झारखंड), 6. श्रीमती सुनीता कुमारी जौजे श्री शिवकुमार सिंह और पुत्री स्व. राजेश्वर प्रसाद सिंह, निवासी नरैना, पो. पाण्डेयवारा, थाना– चौपारण, जिला– हजारीबाग (झारखंड)। चूंकि उपरोक्त वाद से संबंधित न्यायालय के पद्चर एवं पंजीकत डाक से आपलोगो को उपस्थिति हेतु सम्मन भेजा जा चुका है परन्तु अभी तक आपलोग प्रस्तुत वाद में उपस्थित नहीं हो सके हैं। अतः इस प्रकाशन के माध्यम से आपलोगो को सूचित किया जाता है कि दिनांक 2.8.24 को 10:30 बजे दिन में स्वयं या वकालतन उपस्थित होकर अपना पक्ष रखें अन्यथा आपके अनुपस्थिति में वाद में एकपक्षीय सुनवाई की जायेगी। इसके आवश्यक समझें आज दिनांक 9.10.23 को मेरे हस्ताक्षर एवं न्यायालय के मुहर से जारी किया गया।

सबजज IX महोदय, गया

IN THE COURT OF THE XX ADDL. CITY CIVIL AND SESSIONS JUDGE AT BANGALORE
P&SC No. 357 / 2024 (CCH-32)

Petitioner:
Bhagawanth Patil, S/o late Shiraya, aged about 56 years, residing at No. 2, Ground Floor, Kattegenahalli, Dwarakanagar Bagalur Cross, Yelahanka, Bangalore-560 063
-V/s- Respondent: Nil

PUBLIC NOTICE

Whereas the above named has made petition to this court under Section 372 of Indian Succession Act for the grant of Succession Certificate in favour of the petitioner, in respect of schedule mentioned below. The below mentioned schedule has held by Malshetty brother of petitioner herein who expired on 25.10.2022.

Interested parties are hereby called upon to appear before this Court in person or by pleader duly instructed on **19.8.2024 at 11.00 a.m** inform to show cause against the petitioner failing wherein the appearance will be heard and declared as Ex-Parte.

SCHEDULE

All the piece and parcel of account bearing in Account No.04132010036089, Canara Bank, Jayamahal Branch, Bangalore, amount of Rs. 20,18,978/- (Rupees Twenty Lakhs Eighteen Thousand Nine Hundred and Seventy Eight only).

Given under my hand and seal of the Court this 16th day of July 2024. **By Order of the Court**
***Sd/-* Senior Sheristedar**
City Civil Court, Bengaluru

Advocate of petitioner:
Chaithanya, K.R. Varun Kumar, Advocates,
F 113, 1st Floor, Central Chambers, 2nd Main, Gandhinagar, Bangalore-560 009.

SHRIRAM HOUSING FINANCE

DEMAND NOTICE

SHRIRAM HOUSING FINANCE LIMITED

Registered Office: Office No. 123, Angappa Naicken Street, Chennai – 600 001.
Head Office: Level 3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051. **Website:** www.shriramhousing.in

Whereas the borrowers/co-borrowers/guarantors/ mentioned hereunder had availed the financial assistance from SHRIRAM HOUSING FINANCE LTD. We state that despite having availed the financial assistance, the borrowers/guarantors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset in accordance with the directives/guidelines issued by Reserve Bank of India, consequent to the Authorized Officer of SHRIRAM HOUSING FINANCE LTD. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers /guarantors /mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices.

The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Borrower/Co-Borrower/ Name & Address	Outstanding Amount	Loan Amount	Property Address of Secured Assets
Loan A/c No's. SHLHBGLR0001377 **1. MR. MANJUNATHA T N** **S/O NARAYANAPPA,** **2. MRS. SANDHYA V H** **W/O MANJUNATHA T N,** **R/at: No. 2, 2nd Floor, 2nd Cross, Ullal Main Road, Near M S Bakery, Jnanajyothi Nagar, Bangalore 560 056** **Also At: Property No 17/63, Site No 63, BBMP Katha No.334, Sonnenahalli Village, Bangalore South – 560056** **Also At: MR. MANJUNATHA T N Religare Finvest Ltd., Working As Collection Executive, No. 248, 2 Nd Floor, Samhitha Plaza, 80 Feet Road, Defence Colony, Near CMH Hospital, Indiranagar, Bangalore 60038** **NPA DATE**- 04.07.2024 **Date Of Demand Notice: 10.07.2024**	Rs. 34,28,802/- (Rupees Thirty Four Lakh Twenty Eight Thousand Eight Hundred Two Only) as on 08-07-2024 under reference of Loan Account No. SHLHBGLR0001377	**Rs. 31,70,801/- (Rupees Thirteen One Lakhs Seventy Thousand Eight Hundred and One Only) under reference of Loan Account No. SHLHBGLR0001377**	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING DUPLEX SITE NO. 63, PROPERTY NO. 17/63, NEW BBMP KATHA NO. 334, LATER BBMP KATHA NO. 63, OLD KATHA NO. 4, SY. NO. 17, SITUATED AT SONNENAHALLI VILLAGE, KENGERI HOBLI, BANGALORE SOUTH TALUK, BANGALORE, PRESENTLY WTIHIN THE LIMITS OF BBMP, MEASURING EAST TO WEST 25 FEET AND NORTH TO SOUTH 16 ½ FEET AND BOUNDED ON: EAST: REMAINING PORTION OF SAME SITE, WEST: SITE NO. 65, NORTH: ROAD, SOUTH:REMAINING PORTION OF SAME SITE.
Loan A/c No's. SHLHBGLR0001881 **1. MR. C K PRASAD** **S/O C N KRISHNACHARI,** **2. MRS. HEMALATHA K N W/O C K PRASAD,** **R/at: No. 69, 1st Main, KGS Layout, Saraswathi Nagar, Near Chruch, Nagarbhavi, Bangalore – 560 072** **Also At: No. 78, 18th Cross, 2oth Main Road, Mc Layout, Vijayanagar, Near Maruthi Mandir, Bangalore – 560 040** **Also At:Mr. C K Prasad, Proprietor, C K Jewellery Works, No. 03, 1st Floor, Main Road, 32nd Kilari Road, Behind Rice Memorail Chruch, Bangalore 560053** **Also At: MRS. HEMALATHA K N Atria Institute Of Technology, Working As Assistant Professor, Adjacent Bangalore Baptist Hospital, Near BMTC Bustop, Hebbal, Bangalore – 560 024** **NPA DATE**- 03.02.2024 **Date Of Demand Notice: 10.07.2024**	Rs. 37,48,823/- (Rupees Thirty Seven Lakh Forty Eight Thousand Eight Hundred Twenty Three Only) as on 06-07-2024 under reference of Loan Account No. SHLHBGLR0001881	**Rs. 36,04,597/- (Rupees Thirty Six Lakhs Four Thousand Five Hundred and Ninety Seven Only) under reference of Loan Account No. SHLHBGLR0001881**	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING PROPERTY NO. 69/49/3P, PID NO. 150300300600520013, SITUATED AT MANDIBYADARAHALLI VILLAGE, KASTURU VILLAGE PANCHAYATH, HANNABE POST, KASABA HOBLI, DODDABALLAPURA TALUK, BANGALORE RURAL DIST, MEASURING EAST TO WEST 40 FEET AND NORTH TO SOUTH 30 FEET, IN TOTALLY MEASURING 1200 SQ. FEET., AND BOUNDED ON EAST: GOVERNMENT ROAD, WEST: NARAYANAPPA'S VACANT SITE, NORTH: NARAYANAPPA'S VACANT SITE, SOUTH: NARAYANAPPA'S VACANT SITE.
Loan A/c No's. SLPHBGLR0001159 **1. Mrs. Heemabi W/O, Siddakue B,** **2. Mr. Siddakue B S/O Siddappa,** **R/at: No. 24, Vidyaranyapura Main Road, Near Koyas Factory, M S Palya, Bangalore, Karnataka – 560 097** **Also At: Siddik Bedding House, No. 306a/4, Nagashetty Halli, D Rajagopal Road, Harali Katte, Near Nagashetty Halli Bus Stop, Sanjayanagar, Bangalore, Karnataka – 560 038** **Also At: Site No. 24, Katha No. 58, Old Cmc Khatha No. 489, M S Palya, Jarakabande Kaval Village, Yelahanka Hobli, Bangalore North, Karnataka – 560 064** **NPA DATE**- 06.07.2024 **Date Of Demand Notice: 11.07.2024**	Rs. 16,28,493/- (Rupees Sixteen Lakh Twenty Eight Thousand Four Hundred Ninety Three Only) as on 06-07-2024 under reference of Loan Account No. SLPHBGLR0001159.	**Rs. 15,60,553/- (Rupees Fifteen Lakhs Sixty Thousand Five Hundred and Fifty Three Only) under reference of Loan Account No. SLPHBGLR0001159**	ALL THAT PIECE AND PARCEL OF THE SOUTHERN PORTION OF THE PROPERTY BEARING RESIDENTIAL SITE NO. 24, KATHA NO. 58, OLD CMC KHATHA NO. 489, SITUATED AT M S PALYA, JARAKABANDE KAVAL VILLAGE, YELHANKA HOBLI, BANGALORE NORTH TALUK, PRESENTLY COMES UNDER THE JURISDICTIONAL OF BBMP WARD NO. 11 – KUVEMPUNAGAR, BANGALORE, MEASURING EAST TO WEST 40 FEET AND NORTH TO SOUTH 15 FEET, TOTALLY MEASURING 600 SQ. FT AND BOUNDED ON: EAST: SITE NO. 19, WEST: 15 FEET ROAD, NORTH: REMAINING PORTION OF SAME SITE. SOUTH: SITE NO. 23

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules there under.

Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Place : Bangalore Sd/- Authorised Officer
Date: 22-07-2024 Shriram Housing Finance Ltd

ತುಮಕೂರು ಜಿಲ್ಲೆಯಲ್ಲಿ 328 ಡೆಂಗಿ ಪ್ರಕರಣ ದೃಢ

ತುಮಕೂರು, ಜು.21: ಜಿಲ್ಲೆಯಲ್ಲಿ 2024ರ ಜನವರಿ ತಿಂಗಳಿನಿಂದ ಜುಲೈ 19ರವರೆಗೆ ಒಟ್ಟು 328 ಡೆಂಗಿಪ್ರಕರಣಗಳು ದೃಢಪಟ್ಟಿರುವ ಬಗ್ಗೆ ವರದಿಯಾಗಿದೆ ಎಂದು ಜಿಲ್ಲಾ ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣಾಧಿಕಾರಿ ಡಾ.ಡಿ.ಎನ್.ಮಂಜುನಾಥ್ ತಿಳಿಸಿದ್ದಾರೆ.

ಜಿಲ್ಲೆಯಲ್ಲಿ ಜುಲೈ 19ರಂದು ಡೆಂಗಿ ಜ್ವರಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಒಟ್ಟು 121 ರಕ್ತ ಮಾದರಿಗಳನ್ನು ಪರೀಕ್ಷೆಗೊಳಪಡಿಸ ಲಾಗಿದೆ. ಒಳರೋಗಿಗಳಾಗಿ ಸರಕಾರಿ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ 5 ಮಂದಿ ಹಾಗೂ ಖಾಸಗಿ ಆಸ್ಪತ್ರೆಗಳಲ್ಲಿ 8 ಮಂದಿ ಸೇರಿ ಒಟ್ಟು 13 ಮಂದಿ ಚಿಕಿತ್ಸೆ ಪಡೆಯುತ್ತಿದ್ದಾರೆ. ಡೆಂಗಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾವುದೇ ಸಾವು ಸಂಭವಿಸಿರುವುದಿಲ್ಲ ಎಂದು ಅವರು ತಿಳಿಸಿದ್ದಾರೆ.

ಯುವಕನ ಹತ್ಯೆ

ಬೆಂಗಳೂರು, ಜು.21: ಕ್ಷುಲ್ಲಕ ಕಾರಣಕ್ಕೆ ಚಾಕುವಿನಿಂದ ಇರಿದು ಯುವಕನನ್ನು ಹತ್ಯೆಗೈದ ಘಟನೆ ರಾಮಮೂರ್ತಿನಗರ ಪೊಲೀಸ್ ಠಾಣಾ ವ್ಯಾಪ್ತಿಯ ಹೊಯ್ಸಳ ನಗರದ 3ನೇ ಮುಖ್ಯರಸ್ತೆಯಲ್ಲಿ ನಡೆದಿರುವುದಾಗಿ ವರದಿಯಾಗಿದೆ.

ಹೊಯ್ಸಳನಗರದ ಮನೋಜ್(22) ಹತ್ಯೆಯಾದ ಯುವಕ ಎಂದು ಗುರುತಿಸಲಾಗಿದೆ.

ಮನೋಜ್ ಜು.20ರ ಶನಿವಾರ ಬೆಳಗ್ಗೆ 3ಗಂಟೆ ಸುಮಾರಿಗೆ ತನ್ನ ಸ್ನೇಹಿತ ಆ್ಯಂಟನಿಯೊಂದಿಗೆ ರಸ್ತೆಯಲ್ಲಿ ಹೋಗುತ್ತಿದ್ದ. ಈ ವೇಳೆ ಎದುರಿನಿಂದ ಬಂದ ಆರೋಪಿಗಳ ಗುಂಪೊಂದು ಮನೋಜ್‌ನನ್ನು ಗುರಾಯಿಸಿದೆ. ಅದೇ ವಿಚಾರವಾಗಿ ಇಬ್ಬರ ನಡುವೆ ಜಗಳ ಆರಂಭವಾಗಿದೆ ಎನ್ನಲಾಗಿದೆ.

ನೋಡನೋಡುತ್ತಿದ್ದಂತೆ ಆರೋಪಿಗಳು ಚಾಕುವಿನಿಂದ ಮನೋಜ್ ಮೇಲೆ ಮಾರಣಾಂತಿಕ ಹಲ್ಲೆ ನಡೆಸಿದ್ದಾರೆ. ತಕ್ಷಣ ಆತನ ಸ್ನೇಹಿತರು ಹತ್ತಿರದ ಆಸ್ಪತ್ರೆಗೆ ರವಾನಿಸಿದ್ದರು. ಆದರೆ, ತೀವ್ರ ರಕ್ತಸ್ರಾವವಾಗಿದ್ದರಿಂದ ಚಿಕಿತ್ಸೆ ಫಲಿಸದೇ ಮನೋಜ್ ಮೃತಪಟ್ಟಿದ್ದು, ಗಾಯಗೊಂಡಿರುವ ಆತನ ಸ್ನೇಹಿತ ಆ್ಯಂಟನಿ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಚಿಕಿತ್ಸೆ ಪಡೆಯುತ್ತಿರುವುದಾಗಿ ತಿಳಿದುಬಂದಿದೆ.

ಈ ಸಂಬಂಧ ರಾಮಮೂರ್ತಿನಗರ ಠಾಣೆ ಪೊಲೀಸರು ಪ್ರಕರಣ ದಾಖಲಿಸಿಕೊಂಡು ಮುಂದಿನ ಕ್ರಮ ಜರುಗಿಸಿದ್ದಾರೆ.

ತಮಿಳುನಾಡಿಗೆ ಹೋಗುತ್ತಿದ್ದ ಬಸ್‌ಗೆ ಕಲ್ಲು ತೂರಿದ ಆರೋಪಿಯ ಬಂಧನ

ಬೆಂಗಳೂರು, ಜು.21: ತಮಿಳುನಾಡಿಗೆ ಹೋಗುತ್ತಿದ್ದ ಬಸ್ ನಿಲ್ಲಿಸಲಿಲ್ಲವೆಂದು ಕಲ್ಲು ತೂರಿದ ಸರಕು ಸಾಗಣೆ ವಾಹನದ ಚಾಲಕನನ್ನು ನಗರದ ಎಸ್.ಜೆ.ಪಾರ್ಕ್ ಠಾಣೆ ಪೊಲೀಸರು ಬಂಧಿಸಿರುವುದಾಗಿ ತಿಳಿಸಿದ್ದಾರೆ.

ಮೂಲತಃ ತಮಿಳುನಾಡಿನ ಮಹಾರಾಜ ಎಂಬಾತ ಬಂಧಿತ ಆರೋಪಿ ಎಂದು ಗುರುತಿಸಲಾಗಿದೆ. ಈತ ನಗರದ ಸರಕು ಸಾಗಣೆ ಸಂಸ್ಥೆಯೊಂದರಲ್ಲಿ ಚಾಲಕನಾಗಿ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿದ್ದು, ಶನಿವಾರ ರಾತ್ರಿ 12:30ರ ಸಂದರ್ಭದಲ್ಲಿ ಮಹಾರಾಜ ತಮಿಳುನಾಡಿಗೆ ಹೋಗಲು ಟೌನ್‌ಹಾಲ್ ಎದುರು ನಿಂತಿದ್ದಾಗ ತಿರುವಣ್ಣಾಮಲೈಗೆ ಹೋಗುವ ಬಸ್ ಬಂದಿದೆ.

ಅದರಲ್ಲಿ ಪ್ರಯಾಣಿಕರು ಹೆಚ್ಚಾಗಿ ಇದುದ್ದರಿಂದ ಚಾಲಕ ಅಲ್ಲಿ ಬಸ್ ನಿಲ್ಲಿಸದೆ ಹೋಗಿದ್ದಾನೆ ಎನ್ನಲಾಗಿದೆ. ಇದಕ್ಕೆ ಕೋಪಗೊಂಡ ಈತ ರಸ್ತೆಯಲ್ಲಿ ಬಿದ್ದಿದ್ದ ಕಲ್ಲನ್ನು ತೆಗೆದುಕೊಂಡು ಬಸ್‌ನ ಹಿಂಭಾಗದ ಗ್ಲಾಸ್‌ಗೆ ಹೊಡೆದ ಪರಿಣಾಮ ಗಾಜು ಪುಡಿ ಪುಡಿಯಾಗಿದೆ.

ತಕ್ಷಣ ಬಸ್‌ಅನ್ನು ನಿಲ್ಲಿಸಿದ ಚಾಲಕ ಹಾಗೂ ನಿರ್ವಾಹಕ ಇಬ್ಬರು ಸೇರಿ ಆರೋಪಿಯನ್ನು ಹಿಡಿದು ಎಸ್.ಜೆ.ಪಾರ್ಕ್ ಠಾಣಾ ಪೊಲೀಸರಿಗೆ ಒಪ್ಪಿಸಿದ್ದು, ಈ ಬಗ್ಗೆ ಪ್ರಕರಣ ದಾಖಲಿಸಿಕೊಂಡಿರುವ ಪೊಲೀಸರು ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದಾಗಿ ತಿಳಿಸಿದ್ದಾರೆ.

ಬೆಂಗಳೂರಿನ ಕೆ.ಆರ್.ವೃತ್ತದ ಬಳಿಯಿರುವ ವಿಶ್ವೇಶ್ವರಯ್ಯ ಇಂಜಿನಿಯರಿಂಗ್ ಕಾಲೇಜಿಗೆ ಪಶ್ಚಿಮ ಬಂಗಾಳ ಮೂಲದ ಐಐಟಿಯ ಭೂ ವಿಜ್ಞಾನ ಮತ್ತು ಭೂ ಭೌತಶಾಸ್ತ್ರ ವಿಭಾಗದ ಪ್ರಾಧ್ಯಾಪಕ ಪ್ರೊ.ಸುಭಾಸಿಶ್ ತ್ರಿಪಾಠಿ ನಿರ್ದೇಶಕರಾಗಿ ಶನಿವಾರ ಅಧಿಕಾರ ಸ್ವೀಕರಿಸಿದರು. ಈ ಸಂದರ್ಭದಲ್ಲಿ ಯುವಿಸಿಇ ಆಡಳಿತ ಮಂಡಳಿಯ ಅಧ್ಯಕ್ಷ ಪದ್ಮಭೂಷಣ ಬಿ.ಮುತ್ತುರಾಮನ್, ಕುಲಸಚಿವ ಮಂಜುನಾಥ್ ಎಸ್., ಮತ್ತಿತರರು ಉಪಸ್ಥಿತರಿದ್ದರು.

ರಾಜ್ಯದಲ್ಲಿ 15 ಸಾವಿರದ ಗಡಿಯತ್ತ ಡೆಂಗಿ ಪ್ರಕರಣ

ಬೆಂಗಳೂರು, ಜು.21: ರಾಜ್ಯಾದ್ಯಂತ ಕಳೆದ 24 ಗಂಟೆಗಳಲ್ಲಿ ಬರೋಬ್ಬರಿ 469 ಡೆಂಗಿ ಜ್ವರ ಪ್ರಕರಣಗಳು ದೃಢಪಟ್ಟಿದ್ದು, ಒಟ್ಟಾರೆ 15 ಸಾವಿರ ಡೆಂಗಿ ಪ್ರಕರಣಗಳು ವರದಿಯಾಗುವ ಸಾಧ್ಯತೆ ದಟ್ಟವಾಗಿದೆ.

ಒಂದೇ ದಿನ 188 ಜನರು ಆಸ್ಪತ್ರೆಗೆ ದಾಖಲಾಗಿದ್ದಾರೆ. ಎಲ್ಲ ಜಿಲ್ಲೆಗಳಲ್ಲಿ 3,376 ಜನರಿಗೆ ಪರೀಕ್ಷೆ ಮಾಡಲಾಯಿತು. ಆ ಪೈಕಿ 0-1 ವರ್ಷದ ಏಳು, 1-18 ವರ್ಷದ 144ಮಕ್ಕಳಲ್ಲಿ ಮತ್ತು 18 ವರ್ಷಕ್ಕಿಂತ ಮೇಲ್ಪಟ್ಟ 318 ಮಂದಿಗೆ ಡೆಂಗಿ ಜ್ವರ ಕಾಣಿಸಿಕೊಂಡಿದೆ.

ರವಿವಾರ ಒಂದೇ ದಿನ ಬಿಬಿಎಂಪಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ 1,749 ಮಂದಿಗೆ ಪರೀಕ್ಷೆ ಮಾಡಲಾಗಿದ್ದು, 292 ಜನರಿಗೆ ಡೆಂಗಿ ದೃಢಪಟ್ಟಿದೆ. 67 ಮಂದಿ ಆಸ್ಪತ್ರೆಗೆ ಸೇರಿದ್ದಾರೆ. ತುಮಕೂರಿನಲ್ಲಿ 20 ಮಂದಿಗೆ ಪರೀಕ್ಷೆ ಮಾಡಲಾಗಿದ್ದು, 10 ಜನರಿಗೆ ಡೆಂಗಿ ದೃಢಪಟ್ಟಿದೆ. ಐವರು ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಚಿಕಿತ್ಸೆ ಸೇರಿದ್ದಾರೆ.

ದಾವಣಗೆರೆಯಲ್ಲಿ 51 ಮಂದಿಗೆ ಪರೀಕ್ಷೆ ಮಾಡಲಾಗಿದ್ದು, 3 ಜನರಿಗೆ ಡೆಂಗಿ ದೃಢಪಟ್ಟಿದೆ. ಆರು ಜನ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಚಿಕಿತ್ಸೆ ಪಡೆಯುತ್ತಿದ್ದಾರೆ. ಗದಗದಲ್ಲಿ 30 ಮಂದಿಗೆ ಪರೀಕ್ಷೆ ಮಾಡಲಾಗಿದ್ದು, 5 ಜನರಿಗೆ ಡೆಂಗಿ ದೃಢಪಟ್ಟಿದೆ. ನಾಲ್ವರು ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಚಿಕಿತ್ಸೆ ಪಡೆಯುತ್ತಿದ್ದಾರೆ. ಯಾದಗಿರಿಯಲ್ಲಿ 86 ಮಂದಿಗೆ ಪರೀಕ್ಷೆ ಮಾಡಲಾಗಿದ್ದು, ಇಬ್ಬರಿಗೆ ಡೆಂಗಿ ದೃಢಪಟ್ಟಿದೆ.

ಬೀದರ್‌ನಲ್ಲಿ 54 ಮಂದಿಗೆ ಪರೀಕ್ಷೆ ಮಾಡಲಾಗಿದ್ದು, 5 ಜನರಿಗೆ ಡೆಂಗಿ ದೃಢಪಟ್ಟಿದೆ. ಉತ್ತರ ಕನ್ನಡದಲ್ಲಿ 100 ಮಂದಿಗೆ ಪರೀಕ್ಷೆ ಮಾಡಲಾಗಿದ್ದು, ಮೂವರಿಗೆ ಡೆಂಗಿ ಜ್ವರ ಬಂದಿದೆ. ದಕ್ಷಿಣ ಕನ್ನಡದಲ್ಲೂ 62 ಮಂದಿಗೆ ಪರೀಕ್ಷೆಗೆ ಒಳಪಡಿಸಲಾಗಿದ್ದು, ಈ ಪೈಕಿ ಆರು ಪ್ರಕರಣಗಳು ವರದಿಯಾಗಿವೆ.

ಇನ್ನು ರಾಜ್ಯದಲ್ಲಿ ಜನವರಿಯಿಂದ ಇಲ್ಲಿಯವರೆಗೆ 98,039 ಮಂದಿಗೆ ಪರೀಕ್ಷೆ ಮಾಡಲಾಗಿದ್ದು, 14,223 ಜನರಿಗೆ ಡೆಂಗಿ ದೃಢಪಟ್ಟಿದೆ. 562 ಮಂದಿ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಚಿಕಿತ್ಸೆಯನ್ನು ಪಡೆಯುತ್ತಿದ್ದಾರೆ. 10 ಮಂದಿ ಡೆಂಗಿಗೆ ಬಲಿಯಾಗಿದ್ದಾರೆ.

ಶಂಕಿತ ಡೆಂಗಿ ಜ್ವರಕ್ಕೆ ಬಾಲಕ ಬಲಿ

ಶಂಕಿತ ಡೆಂಗಿ ಜ್ವರಕ್ಕೆ ಬಾಲಕ ಬಲಿಯಾಗಿರುವ ಘಟನೆ ಹಾಸನದಲ್ಲಿ ಶನಿವಾರ ವರದಿಯಾಗಿದೆ. ಚಿರಂತ್‌ಗೌಡ (6) ಮೃತ ಬಾಲಕನಾಗಿದ್ದು, ಮೈಸೂರಿನ ಚೆಲುವಾಂಬ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಬಾಲಕ ಮೃತಪಟ್ಟಿದ್ದಾನೆ ಎನ್ನಲಾಗಿದೆ. ಚಿರಂತ್‌ಗೌಡ ಕಳೆದ ಮಂಗಳವಾರದಿಂದ ಜ್ವರದಿಂದ ಬಳಲುತ್ತಿದ್ದ. ಕೆ.ಆರ್.ನಗರ ತಾಲೂಕಿನ ಬೇರ್ಯಾ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಚಿಕಿತ್ಸೆ ಪಡೆಯುತ್ತಿದ್ದ. ಆದರೆ, ಗುಣಮುಖವಾಗದ ಹಿನ್ನೆಲೆ ಮತ್ತೆ ಮೈಸೂರಿನ ಸರಕಾರಿ ಆಸ್ಪತ್ರೆಗೆ ದಾಖಲಾಗಿದ್ದರು. ಆದರೂ, ಚಿರಂತ್‌ಗೌಡ ಚಿಕಿತ್ಸೆ ಫಲಕಾರಿಯಾಗದೇ ಮೃತಪಟ್ಟಿದ್ದಾನೆ ಎಂದು ಮೂಲಗಳು ತಿಳಿಸಿವೆ.

ರಾಜ್ಯ ಸರಕಾರ ಹೊಸ ಕಾನೂನು ತಿದ್ದುಪಡಿ ಮಾಡಬಹುದು

ಬಿ.ಟಿ.ವೆಂಕಟೇಶ್

ಬೆಂಗಳೂರು, ಜು.21: ಹೊಸ ಕ್ರಿಮಿನಲ್ ಕಾನೂನುಗಳನ್ನು ರಾಜ್ಯಕ್ಕೆ ತಕ್ಕ ಹಾಗೆ ತಿದ್ದುಪಡಿ ಮಾಡಲು ಸಂವಿಧಾನದಲ್ಲಿ ಅವಕಾಶವಿದೆ. ಆ ಕೆಲಸಕ್ಕೆ ರಾಜ್ಯ ಸರಕಾರದ ಮೇಲೆ ಒತ್ತಡ ಹೇರಬೇಕು ಎಂದು ಹಿರಿಯ ವಕೀಲ ಬಿ.ಟಿ.ವೆಂಕಟೇಶ್ ಅಭಿಪ್ರಾಯಪಟ್ಟಿದ್ದಾರೆ.

ರವಿವಾರ ನಗರದ ಪಾಲನ ಭವನದಲ್ಲಿ ಆಲ್ ಇಂಡಿಯಾ ಪ್ರಾಕ್ಟಿಸಿಂಗ್ ಲಾಯರ್ಸ್ ಕೌನ್ಸಿಲ್ ಆಯೋಜಿಸಿದ್ದ ನೂತನ ಕ್ರಿಮಿನಲ್ ಕಾನೂನುಗಳ ಕುರಿತ ಕಾರ್ಯಾಗಾರದಲ್ಲಿ ಮಾತನಾಡಿದ ಅವರು, ಪ್ರಜಾಪ್ರಭುತ್ವ ದೇಶಗಳಲ್ಲಿ ಯಾವುದೇ ಕಾನೂನು ರೂಪಿಸಬೇಕಾದರೆ, ಸಾರ್ವಜನಿಕ ಚರ್ಚೆಯಾಗಬೇಕು. ಜತೆಗೆ ವಕೀಲರು, ನ್ಯಾಯಾಂಗದ ಜತೆ ಚರ್ಚೆಯಾಗಬೇಕು. ಯಾವುದೇ ಚರ್ಚೆ ಮಾಡದೇ ಗೃಹ ಸಚಿವಾಲಯದ ನೇತೃತ್ವದಲ್ಲಿ ಕಾನೂನು ರೂಪಿಸಿರುವುದು ನೀಚತನದಿಂದ ಕೂಡಿದೆ ಎಂದು ಆಕ್ರೋಶ ವ್ಯಕ್ತಪಡಿಸಿದರು.

ಹಿರಿಯ ವಕೀಲ ಎಸ್.ಬಾಲನ್ ಮಾತನಾಡಿ, ಎಲ್ಲರೂ ಹೊಸ ಕಾನೂನು ಎಂದು ಹೇಳುತ್ತಾರೆ. ಆದರೆ ಅದರಲ್ಲಿ ಹೊಸದೇನು ಇಲ್ಲ. ಕೇವಲ ಶೇ.1ರಷ್ಟು ಹೊಸದು ಇಲ್ಲ. ಅದನ್ನು ಕಾಪಿ ಮಾಡಿ ಜಾರಿಗೆ ತರಲಾಗಿದೆ. ಇದರಿಂದ ಎಲ್ಲ ವಕೀಲರ ಕಚೇರಿಯಲ್ಲಿರುವ ಪುಸ್ತಕಗಳು ಅನುಪಯುಕ್ತವಾಗಿವೆ. ಅದಕ್ಕಾಗಿಯಾದರೂ ವಕೀಲರು ಇದನ್ನು ವಿರೋಧಿಸಬೇಕಿತ್ತು. ಒಬ್ಬೊಬ್ಬರಿಗೆ ಲಕ್ಷಾಂತರ ರೂ. ನಷ್ಟ ಆದರೂ ಯಾರು ವಿರೋಧಿಸುತ್ತಿಲ್ಲ ಎಂದು ಹೇಳಿದರು.

ಇಸ್ರೇಲ್‌ನಲ್ಲಿ ಕಾನೂನು ಬದಲಾವಣೆ ಮಾಡಿದಾಗ ಅಲ್ಲಿನ ವಕೀಲರು ಅದರ ವಿರುದ್ಧ ಹೋರಾಟ ಮಾಡಿದರು. ಆಗ ಆ ಕಾನೂನು ವಾಪಸ್ ತೆಗೆದುಕೊಳ್ಳಲಾಯಿತು. ಇಡೀ ದೇಶದ ಕಾನೂನು ಸರ್ವನಾಶವಾದರೂ ಭಾರತದಲ್ಲಿ ವಕೀಲರು ವಿರೋಧಿಸಿಲ್ಲ ಎಂದು ಬೇಸರ ವ್ಯಕ್ತಪಡಿಸಿದರು.

ಇಂಡಿಯನ್ ಪೀನಲ್ ಕೋಡ್, ಐಪಿಸಿ ಎಂಬ ಹೆಸರಿದ್ದರೆ ಇದ್ದರೆ ಏನು ತೊಂದರೆ, ಅದನ್ನೇಕೆ ಬದಲಾವಣೆ ಮಾಡಬೇಕು. ಇಂಡಿಯನ್ ಎವಿಡೆನ್ಸ್ ಆ್ಯಕ್ಟ್, ಯಾಕೆ ಬದಲಾವಣೆ ಮಾಡಬೇಕು. ಭಾರತೀಯ ನ್ಯಾಯ ಸಂಹಿತೆ ಅಂದರೆ ಏನಿದು? ಭಾರತದ ಸಂವಿಧಾನಕ್ಕೆ ಇದು ವಿರುದ್ಧವಾಗಿದೆ. ಕರ್ನಾಟಕಕ್ಕೆ ಒಂದು ಭಾಷೆಯಿದೆ. ಅದು ನಮಗೆ ಬೇಕು. ಯಾಕೆಂದರೆ ಅದು ನಮ್ಮ ಭಾಷೆ, ಯಾವ ರೀತಿಯಲ್ಲಿ ನೋಡಿದರೂ ಈ ಕಾನೂನನ್ನು ಒಪ್ಪಲು ಸಾಧ್ಯವಿಲ್ಲ ಎಂದು ಹೇಳಿದರು.

> ಕಾನೂನು ಬದಲಾವಣೆ, ತಿದ್ದುಪಡಿ ಮಾಡುವ ಅಧಿಕಾರವನ್ನು ಭಾರತದ ಕಾನೂನು ಆಯೋಗ ಹೊಂದಿದೆ. ಅದರಲ್ಲಿ ನಿವೃತ್ತ ನ್ಯಾಯಮೂರ್ತಿಗಳು, ಸಂವಿಧಾನ ತಜ್ಞರು, ಹಿರಿಯ ವಕೀಲರು ಇರುತ್ತಾರೆ. ಅವರಿಗೆ ತಿದ್ದುಪಡಿ ಮಾಡುವ ಅಧಿಕಾರವಿರುತ್ತದೆ. ಆದರೆ ಲಾ ಕಮಿಷನ್, ಬಾರ್ ಕೌನ್ಸಿಲ್‌ಅನ್ನು ಹೊರಗಿಟ್ಟು, ದಿಲ್ಲಿ ವಿವಿ ಕುಲಪತಿ ರಘುಬೀರ್ ಸಿಂಗ್, ಲಾ ಕಾಲೇಜಿನ ಪ್ರೊ.ಬಾಜ್‌ಪಾಯಿ, ವಿವಿ ರಿಜಿಸ್ಟರ್ ಬಾಲ್‌ರಾಜ್ ಹಾಗೂ ಮುಂಬೈಯ ವಕೀಲರೊಬ್ಬರು ಸೇರಿಕೊಂಡು ಕಾನೂನು ಬರೆದಿದ್ದಾರೆ. ಇವರಲ್ಲಿ ಬಹುತೇಕರು ಕೋರ್ಟ್ ಮೆಟ್ಟಿಲೇ ಹತ್ತಿಲ್ಲ.
>
> -ಎಸ್.ಬಾಲನ್, ಹಿರಿಯ ವಕೀಲ

ಕಾರ್ಯಾಗಾರದಲ್ಲಿ ವಕೀಲರಾದ ಪ್ರೊ.ಹರಿರಾಮ್, ಜಗನ್ನಾಥ್.ಆರ್, ನಿವೃತ್ತ ಜಿಲ್ಲಾ ನ್ಯಾ.ಸೋಮಶೇಖರ್, ಅಬ್ದುಲ್ ಮುಜೀಬ್‌ಖಾನ್ ಮತ್ತಿತರರು ಉಪಸ್ಥಿತರಿದ್ದರು.

ಕಾನೂನಿನಲ್ಲಿ 'ಲಿಂಗತ್ವ ತಟಸ್ಥ' ಪ್ರಸ್ತಾವ ಹಿಂಪಡೆಯಲು ಆಗ್ರಹ

ಬೆಂಗಳೂರು, ಜು.21: ರಾಜ್ಯ ಸರಕಾರವು ಅತ್ಯಾಚಾರ ಮತ್ತು ಇತರೆ ಲೈಂಗಿಕ ದೌರ್ಜನ್ಯಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಕಾನೂನುಗಳನ್ನು ಲಿಂಗತ್ವ ತಟಸ್ಥ ಮಾಡಬೇಕು ಎಂಬ ಪ್ರಸ್ತಾವವನ್ನು ಕೂಡಲೇ ಹಿಂಪಡೆಯಬೇಕು ಎಂದು ಆಗ್ರಹಿಸಿ ನ್ಯಾಷನಲ್ ಫೆಡರೇಷನ್ ಆಫ್ ಇಂಡಿಯನ್ ವುಮೆನ್ ವತಿಯಿಂದ ನಗರದಲ್ಲಿ ಸಮಾಲೋಚನೆ ಸಭೆ ನಡೆಯಿತು.

> ಶಾಸನಗಳ ಕುರಿತು ಚರ್ಚಿಸಬೇಕಾದಂತಹ ರಾಜಕೀಯ ಪ್ರಾತಿನಿಧ್ಯ ಲೈಂಗಿಕ ಅಲ್ಪಸಂಖ್ಯಾತರಿಗೆ ಇಲ್ಲ. ಅಂತದ್ದರಲ್ಲಿ ಸರಕಾರ ಜೆಂಡರ್ ನ್ಯೂಟ್ರಾಲಿಟಿ (ಲಿಂಗತ್ವ ತಟಸ್ಥ) ಬಗ್ಗೆ ಏನೆಂದು ಭಾವಿಸಿದೆ. ಮೊದಲು ಅದನ್ನು ತಿಳಿದುಕೊಳ್ಳಲಿ.
>
> -ಅಕ್ಕೈ ಪದ್ಮಶಾಲಿ, ಹೋರಾಟಗಾರ್ತಿ

ಈ ವೇಳೆ ಮಾತನಾಡಿದ ವಕೀಲ ಬಿ.ಟಿ.ವೆಂಕಟೇಶ್, ಸಮಾಜದಲ್ಲಿ ಅತ್ಯಾಚಾರ ಕಾನೂನುಗಳ ಲಿಂಗತ್ವ ತಟಸ್ಥೆಯ ಸ್ತ್ರೀದ್ವೇಷ ಮತ್ತು ಪುರುಷ ಪ್ರಧಾನ ಮನಸ್ಥಿತಿಯ ಉತ್ಪನ್ನವಾಗಿದೆ. ಲೈಂಗಿಕ ಅಲ್ಪಸಂಖ್ಯಾತರನ್ನು ರಕ್ಷಿಸುವ ನೆಪದಲ್ಲಿ ಮಹಿಳೆಯರ ಹಕ್ಕುಗಳನ್ನು ಮೊಟಕುಗೊಳಿಸುವ ಹುನ್ನಾರವಾಗಿದೆ. ಹೊಸ ಕ್ರಿಮಿನಲ್ ಕಾನೂನಿನಲ್ಲಿ ಲೈಂಗಿಕ ಅಲ್ಪಸಂಖ್ಯಾತರ ಪರವಾಗಿ ಪ್ರತ್ಯೇಕ ಅಧ್ಯಾಯ ರೂಪಿಸಬೇಕು ಎಂದು ಸರಕಾರವನ್ನು ಒತ್ತಾಯಿಸಿದರು.

ನಿವೃತ್ತ ಐಪಿಎಸ್ ಅಧಿಕಾರಿ ಜೀಜಾ ಹರಿಸಿಂಗ್ ಮಾತನಾಡಿ, ಅತ್ಯಾಚಾರ ವಿರೋಧಿ ಕಾನೂನುಗಳನ್ನು ಸತ್ವಹೀನಗೊಳಿಸಬಾರದು. ಮತ್ತು ಸದ್ಯ ನಮ್ಮ ಸಮಾಜವು ಕಾನೂನಿನ ಬದಲಾವಣೆಗಳಿಗೆ ತೆರೆದುಕೊಂಡಿಲ್ಲ ಎಂದು ಅಭಿಪ್ರಾಯಪಟ್ಟರು.

ಸಭೆಯಲ್ಲಿ ಕರ್ನಾಟಕ ಮಹಿಳಾ ದೌರ್ಜನ್ಯ ವಿರೋಧಿ ಒಕ್ಕೂಟದ ಅಖಿಲಾ, ಇಂದಿರಾ ಕೃಷ್ಣಪ್ಪ , ಕರ್ನಾಟಕ ಲೇಖಕಿಯರ ಸಂಘದ ಕಾರ್ಯದರ್ಶಿ ಭಾರತಿ ಹೆಗ್ಡೆ, ಡಿಎಸ್‌ಎಸ್‌ನ ನಿರ್ಮಲಾ, ಎನ್‌ಎಫ್‌ಐಡಬ್ಲ್ಯೂ, ರಾಜ್ಯಾಧ್ಯಕ್ಷೆ ಜ್ಯೋತಿ.ಎ, ರೇಣುಕಾ, ದಿವ್ಯಾ ಎಸ್.ಬಿರಾದಾರ, ಉಮಾ, ರಾಜಲಕ್ಷ್ಮೀ, ವಿಜಯಮ್ಮ ಮತ್ತಿತರರು ಉಪಸ್ಥಿತರಿದ್ದರು.

ಬೆಂಕಿ ತಗಲಿ ಹೊಗೆಸೊಪ್ಪು ಬ್ಯಾರೆನ್ ನಾಶ

ಹುಣಸೂರು, ಜು.21: ಹೊಗೆ ಸೊಪ್ಪು ಹದಮಾಡುವ ಬ್ಯಾರೆನ್‌ಗೆ ಆಕಸ್ಮಿಕ ಬೆಂಕಿ ಬಿದ್ದು ಸಂಪೂರ್ಣವಾಗಿ ಸುಟ್ಟು ಹೋಗಿರುವ ಘಟನೆ ತಾಲೂಕಿನ ಗಾವಡಗೆರೆ ಹೋಬಳಿ ಹರವೆ ಗ್ರಾಮದಲ್ಲಿ ನಡೆದಿರುವುದು ವರದಿಯಾಗಿದೆ.

ಹರವೆ ಗ್ರಾಮದ ಕುಚಲೇಗೌಡ ಎಂಬವರಿಗೆ ಸೇರಿದ ತಂಬಾಕು ಬ್ಯಾರೆನ್ ನಾಶವಾಗಿದೆ.

ಘಟನಾ ಸ್ಥಳಕ್ಕೆ ಹುಣಸೂರು ಅಗ್ನಿಶಾಮಕ ಠಾಣೆಯ ಸಿಬ್ಬಂದಿ ಭೇಟಿ ನೀಡಿ ಬೆಂಕಿ ನಂದಿಸುವ ಮೂಲಕ ಅಕ್ಕಪಕ್ಕದ ಮನೆಗೆ ಆಗುವ ಹೆಚ್ಚಿನ ಅನಾಹುತವನ್ನು ತಪ್ಪಿಸಿದ್ದಾರೆ ಎನ್ನಲಾಗಿದೆ.

ವ್ಯಾಪಕ ಮಳೆ: ಖಾನಾಪುರ ತಾಲೂಕಿಗೆ ಡಿಸಿ ಮುಹಮ್ಮದ್ ರೋಷನ್ ಭೇಟಿ

ಬೆಳಗಾವಿ, ಜು.21: ಬೆಳಗಾವಿ ಜಿಲ್ಲೆಯ ಖಾನಾಪೂರ ತಾಲೂಕಿನಲ್ಲಿ ವ್ಯಾಪಕವಾಗಿ ಮಳೆ ಸುರಿಯುತ್ತಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಜಿಲ್ಲಾಧಿಕಾರಿ ಮುಹಮ್ಮದ್ ರೋಷನ್ ಹಾಗೂ ಹಿರಿಯ ಅಧಿಕಾರಿಗಳು ರವಿವಾರ ವಿವಿಧ ಸ್ಥಳಗಳಿಗೆ ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲಿಸಿದರು.

ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ ರಾಹುಲ್ ಶಿಂಧೆ ಹಾಗೂ ಜಿಲ್ಲಾ ಪೊಲೀಸ್ ವರಿಷ್ಠಾಧಿಕಾರಿ ಡಾ.ಭೀಮಾಶಂಕರ್ ಗುಳೇದ ಅವರೊಂದಿಗೆ ಖಾನಾಪೂರ ತಾಲೂಕಿನ ವಿವಿಧ ಸ್ಥಳಗಳಿಗೆ ಭೇಟಿ ನೀಡಿ ಪ್ರಸಕ್ತ ಸ್ಥಿತಿಗತಿ ಬಗ್ಗೆ, ಸಂಚಾರ ವ್ಯವಸ್ಥೆಯ ಬಗ್ಗೆ ಹಾಗೂ ನದಿಯ ನೀರಿನ ಮಟ್ಟ ಪರಿಶೀಲಿಸಿದರು.

ತಾಲೂಕಿನ ಕುಸುಮಳಿ ಗ್ರಾಮದಲ್ಲಿರುವ ಸೇತುವೆ ಪರಿಶೀಲಿಸಿ ಸಂಬಂಧಿಸಿದ ಅಧಿಕಾರಿಗಳಿಗೆ ಯಾವುದೇ ರೀತಿಯ ಅವಘಡಗಳು ಸಂಭವಿಸದಂತೆ ಅಗತ್ಯ ಮುನ್ನೆಚ್ಚರಿಕಾ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಜಿಲ್ಲಾಧಿಕಾರಿ ನಿರ್ದೇಶನ ನೀಡಿದರು.

ಬಸ್‌ಗೆ ಕಾರು ಢಿಕ್ಕಿ: ಇಬ್ಬರ ಮೃತ್ಯು

ಚಾಮರಾಜನಗರ, ಜು.21: ಬಸ್‌ಗೆ ಕಾರು ಢಿಕ್ಕಿಯಾಗಿ ಇಬ್ಬರು ಮೃತಪಟ್ಟಿದ್ದು, ಮತ್ತಿಬ್ಬರಿಗೆ ಗಾಯವಾಗಿರುವ ಘಟನೆ ಗುಂಡ್ಲುಪೇಟೆ ಪಟ್ಟಣದ ಹೊರವಲಯ ಮಿಸ್ತ್ರಿ ರಾಕ್ ಹೊಟೇಲ್ ಸಮೀಪ ಶನಿವಾರ ರಾತ್ರಿ ನಡೆದಿರುವುದು ವರದಿಯಾಗಿದೆ.

ಮೃತರನ್ನು ಚಾಮರಾಜನಗರ ಪಟ್ಟಣದ ಅಂಬೇಡ್ಕರ್ ಬಡಾವಣೆಯ ನಿವಾಸಿ ವಿದ್ಯುತ್ ಗುತ್ತಿಗೆದಾರ ಮಹೇಶ್, ದರ್ಶನ್ ಎಂದು ಗುರುತಿಸಲಾಗಿದೆ. ಗಾಯಗೊಂಡವರನ್ನು ಸಚಿನ್ ಹಾಗೂ ಕಾರಿನ ಚಾಲಕ ಕಿಟ್ಟಿ ಆಸ್ಪತ್ರೆಗೆ ದಾಖಲಿಸಲಾಗಿದೆ ಎಂದು ತಿಳಿದು ಬಂದಿದೆ.

ಘಟನಾ ಸ್ಥಳಕ್ಕೆ ಸಬ್ ಇನ್‌ಸ್ಪೆಕ್ಟರ್ ಸಾಹೇಬಗೌಡ, ಸಿಬ್ಬಂದಿ ಭೇಟಿ ನೀಡಿ ಮೃತರನ್ನು ಹಾಗೂ ಗಾಯಾಳುಗಳನ್ನು ಸರಕಾರಿ ಆಸ್ಪತ್ರೆಗೆ ರವಾನಿಸಿದ್ದರು. ಪೊಲೀಸ್ ವರಿಷ್ಠಾಧಿಕಾರಿ ಡಾ.ಕವಿತಾ ಅವರು ಆಸ್ಪತ್ರೆಗೆ ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲನೆ ನಡೆಸಿದರು.

ಕಾವೇರಿಯಲ್ಲಿ ಕೊಚ್ಚಿಹೋದ ವ್ಯಕ್ತಿ: ವೀಡಿಯೊ ವೈರಲ್

ಮಂಡ್ಯ, ಜು.21: ತುಂಬಿಹರಿಯುತ್ತಿರುವ ಕಾವೇರಿ ನದಿಯಲ್ಲಿ ವ್ಯಕ್ತಿಯೊಬ್ಬ ಕೊಚ್ಚಿ ಹೋಗಿದ್ದು, ಇದರ ವೀಡಿಯೊ ವೈರಲ್ ಆಗಿದೆ. ಕೊಚ್ಚಿ ಹೋಗುತ್ತಿರುವ ದೃಶ್ಯವನ್ನು ಪ್ರವಾಸಿಗರು ಸೆರೆಹಿಡಿದು ಸಾಮಾಜಿಕ ಜಾಲತಾಣಕ್ಕೆ ಹರಿಯಬಿಟ್ಟಿದ್ದಾರೆ.

ಶನಿವಾರ ಘಟನೆ ಸಂಭವಿಸಿದ್ದು, ರವಿವಾರ ವೀಡಿಯೊ ವೈರಲ್ ಆಗಿದೆ. ಮಳವಳ್ಳಿ ತಾಲೂಕು ಹಲಗೂರು ಹೋಬಳಿ ಪ್ರವಾಸಿತಾಣ ಮುತ್ತತ್ತಿ ಬಳಿ ಈ ಘಟನೆ ಸಂಭವಿಸಿದ್ದು, ನೀರುಪಾಲಾದ ವ್ಯಕ್ತಿಯ ಹೆಸರು ವಿಳಾಸ ಪತ್ತೆಯಾಗಿಲ್ಲವೆಂದು ವರದಿಯಾಗಿದೆ.

ವಿಷಯ ತಿಳಿದ ತಕ್ಷಣ ಅಗ್ನಿಶಾಮಕ ಠಾಣೆ, ಪೊಲೀಸರು ಸ್ಥಳಕ್ಕೆ ಭೇಟಿ ನೀಡಿ ವ್ಯಕ್ತಿಯ ಮೃತದೇಹದ ಶೋಧ ನಡೆಸಿದ್ದಾರೆ. ಭಾರೀ ನೀರು ಹರಿಯುತ್ತಿರುವುದರಿಂದ ಶೋಧ ಕಾರ್ಯಕ್ಕೆ ತೊಂದರೆ ಉಂಟಾಗಿದೆ. ಈ ಸಂಬಂಧ ಹಲಗೂರು ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿದೆ.

ಮಹಿಳೆಯ ಹತ್ಯೆ: 9 ಮಂದಿಯ ಬಂಧನ

ಪಿರಿಯಾಪಟ್ಟಣ, ಜು.21: ಹಳೆಯ ದ್ವೇಷದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಮಹಿಳೆಯನ್ನು ಹತ್ಯೆ ಮಾಡಿದ ಆರೋಪದಡಿ 9 ಮಂದಿಯನ್ನು ರವಿವಾರ ಪಿರಿಯಾಪಟ್ಟಣ ಪೊಲೀಸರು ಬಂಧಿಸಿರುವುದು ವರದಿಯಾಗಿದೆ.

ತಾಲೂಕಿನ ಚೌತಿ ಗ್ರಾಮದಲ್ಲಿ ಶನಿವಾರ ರಾತ್ರಿ ಭಾಗ್ಯವತಿ (32)ಎಂಬವರನ್ನು ಹತ್ಯೆ ಮಾಡಲಾಗಿತ್ತು.

ಆರೋಪಿಗಳನ್ನು ನೌಷದ್ ಅಲಿ, ಮಂಜು, ಲಕ್ಷ್ಮೀ, ನೂಲಾಕ್ಷಿ, ಮೋಹನ್, ಕೀರ್ತಿ, ಸೋಮೇಗೌಡ, ಮುತ್ತ, ಭೀಮ ಸೇರಿದಂತೆ ಒಂಬತ್ತು ಮಂದಿಯನ್ನು ವಶಕ್ಕೆ ಪಡೆದುಕೊಂಡಿದ್ದಾರೆ.

ಸ್ಥಳಕ್ಕೆ ಮೈಸೂರು ಜಿಲ್ಲಾ ಪೊಲೀಸ್ ಅಧಿಕಾರಿ ವಿಷ್ಣುವರ್ಧನ್ ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲಿಸಿ ಮುಂದಿನ ತನಿಖೆ ಕೈಗೊಂಡಿದ್ದಾರೆ.

'ಪೊಲೀಸರೊಂದಿಗೆ ಉತ್ತಮ ಸಂಪರ್ಕ ಹೊಂದಿದರೆ ಅಪರಾಧ ತಡೆಗಟ್ಟಲು ಸಾಧ್ಯ'

ಬೆಂಗಳೂರು, ಜು.21: ಸಾರ್ವಜನಿಕರು ಪೊಲೀಸರೊಂದಿಗೆ ಉತ್ತಮ ಸಂಪರ್ಕವನ್ನು ಹೊಂದಿದರೆ ಮಾಹಿತಿ ವಿನಿಮಯವಾಗಲಿದ್ದು, ಇದರಿಂದ ಅಪರಾಧಗಳನ್ನು ತಡೆಗಟ್ಟಲು ಸಹಕಾರವಾಗುವುದು ಎಂದು ರಾಜ್ಯ ಪೊಲೀಸ್ ಅಪರಾಧ ವಿಭಾಗದ ಹೆಚ್ಚುವರಿ ಮಹಾನಿರ್ದೇಶಕ ಹರಿಶೇಖರನ್ ತಿಳಿಸಿದ್ದಾರೆ.

ರವಿವಾರ ನಗರದ ಕೋರಮಂಗಲದಲ್ಲಿರುವ ಸೈಂಟ್‌ಜಾನ್ ಮೆಡಿಕಲ್ ಕಾಲೇಜಿನ ಸಭಾಂಗಣದಲ್ಲಿ ನಡೆದ ನೇತ್ರತಜ್ಞ ವೈಜ್ಞಾನಿಕ ಸಂಘದಿಂದ ನಡೆದ 'ಬಾಸ್‌ಸಮ್ಮಿಟ್-2024'ನಲ್ಲಿ ಭಾಗವಹಿಸಿ ಅವರು ಮಾತನಾಡಿದರು.

ಅಪಾಯ ಮನೆ ಬಾಗಿಲಿಗೆ ಬಂದಾಗ ಮಾತ್ರ ಜನರಿಗೆ ಪೊಲೀಸರು ನೆನಪಾಗುತ್ತಾರೆ. ಆದರೆ, ಜನಸಾಮಾನ್ಯರು ತಮ್ಮ ಸ್ಥಳೀಯ ಪೊಲೀಸರೊಂದಿಗೆ ನಿರಂತರವಾಗಿ ಉತ್ತಮ ಸಂಪರ್ಕ ಬೆಳೆಸಿಕೊಳ್ಳುವುದರಿಂದ ಕಾನೂನು ಬಾಹಿರ ಚಟುವಟಿಕೆಗಳ ವಿಚಾರ ವಿನಿಮಯವಾಗುತ್ತದೆ. ಆಗ ಅವುಗಳನ್ನು ಸುಲಭವಾಗಿ ತಡೆಗಟ್ಟಬಹುದು ಎಂದು ಹರಿಶೇಖರನ್ ಹೇಳಿದರು.

ಪ್ರಮುಖವಾಗಿ ವೈದ್ಯರು ಮತ್ತು ಪೊಲೀಸರ ಜೊತೆ ಸಾರ್ವಜನಿಕರ ಬಾಂಧವ್ಯವಿರಲೇಬೇಕು. ಇದರಿಂದ ಹಲವಾರು ಸಮಸ್ಯೆಗಳು ಸಣ್ಣ ಪ್ರಮಾಣದಲ್ಲಿದ್ದಾಗಲೇ ತಿಳಿಯುತ್ತದೆ. ಅವುಗಳನ್ನು ತಕ್ಷಣಕ್ಕೆ ತಡೆಗಟ್ಟಬಹುದು ಎಂದು ಹರಿಶೇಖರನ್ ತಿಳಿಸಿದರು.

ಬೆಂಗಳೂರಿನ ಯಲಹಂಕ ಕ್ಷೇತ್ರದ ಹನುಮಂತೇಗೌಡನ ಪಾಳ್ಯ, ಗಂಗೊಂಡನಹಳ್ಳಿ, ರಾವುತ್ತನಹಳ್ಳಿ, ಬೆಟ್ಟಗಹಳ್ಳಿ, ಕಿತ್ತನಹಳ್ಳಿ ಸೇರಿದಂತೆ ವಿವಿಧ ಗ್ರಾಮಗಳಲ್ಲಿ ಶಾಸಕ ಎಸ್.ಆರ್.ವಿಶ್ವನಾಥ್ ಸುಮಾರು 6.5 ಕೋಟಿ ರೂ. ವೆಚ್ಚದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ರಸ್ತೆ, ಒಳ ಚರಂಡಿ ಕಾಮಗಾರಿ ಮತ್ತು ಹಲವು ಸರಕಾರಿ ಶಾಲೆಗಳ ಕೊಠಡಿಗಳನ್ನು ಉದ್ಘಾಟಿಸಿದರು. .

'ಸಿಎಂ ತಮ್ಮ ತಪ್ಪಿನ ಮನವರಿಕೆ ಮಾಡಿಕೊಳ್ಳಲಿ'

ಬೆಂಗಳೂರು, ಜು.21: ದೇಶದ ಅಭಿವೃದ್ಧಿಗೆ ಪೂರಕವಾದ ಆಯವ್ಯಯವನ್ನು ಕೇಂದ್ರ ವಿತ್ತ ಸಚಿವೆ ನಿರ್ಮಲಾ ಸೀತಾರಾಮನ್ ಮಂಡಿಸಲಿದ್ದಾರೆ ಎಂದು ಕೇಂದ್ರ ಸಚಿವ ವಿ.ಸೋಮಣ್ಣ ಭರವಸೆ ವ್ಯಕ್ತಪಡಿಸಿದ್ದಾರೆ.

ರವಿವಾರ ನಗರದಲ್ಲಿ ಮಾಧ್ಯಮ ಪ್ರತಿನಿಧಿಗಳ ಜತೆ ಮಾತನಾಡಿದ ಅವರು, ಜು.22ರಿಂದ ಲೋಕಸಭೆ ಅಧಿವೇಶನ ಆರಂಭವಾಗಲಿದೆ. ಜು.23ರಂದು ಹಣಕಾಸು ಸಚಿವೆ ನಿರ್ಮಲಾ ಸೀತಾರಾಮನ್ ಬಜೆಟ್ ಮಂಡನೆ ಮಾಡಲಿದ್ದು, ದೇಶದ ಅಭಿವೃದ್ಧಿಗೆ ಪೂರಕವಾದ ಬಜೆಟ್ ಮಂಡನೆ ಆಗಲಿದೆ ಎಂದು ಹೇಳಿದರು.

ಮುಖ್ಯಮಂತ್ರಿ ಸಿದ್ದರಾಮಯ್ಯ ಏನು ಮಾಡುತ್ತಾರೋ ಮಾಡಲಿ, ನಮ್ಮದೇನು ತಕರಾರು ಇಲ್ಲ. ಆದರೆ, ಅವರು ಮೊದಲು ತಮ್ಮದೇನು ತಪ್ಪಿದೆ ಎಂಬುದನ್ನು ಮನವರಿಕೆ ಮಾಡಿಕೊಳ್ಳಬೇಕು. ನಾನು ಬಯಸಿದ್ದು ಹಳೇ ಸಿದ್ದರಾಮಯ್ಯರನ್ನು. ಈಗ, ನನ್ನಲ್ಲೂ ಕೆಲಲೋಪಗಳಿವೆ ಎಂದು ಅರ್ಥಮಾಡಿಕೊಂಡು ಸರಿಪಡಿಸಿಕೊಳ್ಳಲಿ ಎಂದು ಅವರು ಸಲಹೆ ನೀಡಿದರು.

ಸಾಹಿತ್ಯ ಕ್ಷೇತ್ರಕ್ಕೆ ಬರ ಆವರಿಸಿದೆ: ಡಾ.ಹಂಪನಾ ಬೇಸರ

ಬೆಂಗಳೂರು, ಜು.21: 'ಸಮಾಜದಲ್ಲಿ ಎಲ್ಲ ಕ್ಷೇತ್ರಗಳು ಅಭಿವೃದ್ಧಿ ಆಗುತ್ತಿವೆ. ಆದರೆ, ವಿದ್ವತ್ತಿನ ಕ್ಷೇತ್ರವೆಂದು ಭಾವಿಸಿರುವ ಸಾಹಿತ್ಯ ಕ್ಷೇತ್ರಕ್ಕೆ ಬರಗಾಲ ಆವರಿಸಿದೆ' ಎಂದು ಹಿರಿಯ ಸಾಹಿತಿ ಡಾ.ಹಂ.ಪ.ನಾಗರಾಜಯ್ಯ ಬೇಸರ ವ್ಯಕ್ತಪಡಿಸಿದ್ದಾರೆ.

ರವಿವಾರ ನಗರದ ಬಿಎಂಶ್ರೀ ಸಭಾಂಗಣದಲ್ಲಿ ಬಿಎಂಶ್ರೀ.ಪ್ರತಿಷ್ಠಾನ ಹಾಗೂ ಕನ್ನಡ ಮತ್ತು ಸಂಸ್ಕೃತಿ ಇಲಾಖೆ ಸಹಯೋಗದೊಂದಿಗೆ ಹಮ್ಮಿಕೊಂಡಿದ್ದ 'ಕಂಬತ್ತಳ್ಳಿ ಜೀವಣ್ಣ ಪದ್ಮಾವತಮ್ಮ ದತ್ತಿ ಪ್ರಶಸ್ತಿ' ಪ್ರದಾನ ಸಮಾರಂಭದಲ್ಲಿ ಭಾಗವಹಿಸಿ ಮಾತನಾಡಿದ ಅವರು, ಜಲಕ್ಷಾಮದ ನಂತರ ಮಳೆಗಾಲ ಬಂದರೆ ನೀರು ಉಕ್ಕುತ್ತದೆ. ವಿದ್ಯುತ್ ಹೋದರೆ ಮತ್ತೆ ಬರುತ್ತದೆ. ಮಾಲಿನ್ಯವನ್ನು ಸುಧಾರಿಸಿಕೊಳ್ಳಬಹುದು. ಆದರೆ, ವಿದ್ವತ್ತಿನ ಬರಗಾಲ ಬಂದರೆ ಕಷ್ಟವಾಗುತ್ತದೆ ಎಂದು ಹೇಳಿದರು.

ವಿದ್ಯುತ್‌ಅನ್ನು ಮುಟ್ಟಿದರೆ ಶಾಕ್ ಹೊಡೆಯುತ್ತದೆ. ವಿದ್ವತ್ ಒಂದು ರೀತಿಯಲ್ಲಿ ಶಾಕ್ ಹೊಡೆಯುತ್ತದೆ, ಆ ಶಾಕ್ ಜ್ಞಾನದ ರೀತಿಯಲ್ಲಿರುತ್ತದೆ. ಆ ವಿದ್ವತ್ತನ್ನು ಇಂದಿಗೂ ಉಳಿಸಿಕೊಂಡಿರುವರಲ್ಲಿ ಪ್ರಶಸ್ತಿ ಪುರಸ್ಕೃತರಾದ ಜಯಚಂದ್ರ ಒಬ್ಬರಾಗಿದ್ದಾರೆ. ನಾವು ಸಂಸ್ಕೃತ ಪರಂಪರೆ ಬಲ್ಲವರಾಗಿದ್ದೇವೆ. ಆದರೆ ಪ್ರಾಕೃತಿಕ ಪರಂಪರೆ ಹಲವರಿಗೆ ಗೊತ್ತಿಲ್ಲ. ಅವರಿಗೆ ತಿಳವಳಿಕೆ ಕೊಡುವ ಅವಶ್ಯಕತೆ ಇದೆ ಎಂದು ಅವರು ನುಡಿದರು.

ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ಹಿರಿಯ ಸಾಹಿತಿ ಹಾಗೂ ಪ್ರಶಸ್ತಿ ಪುರಸ್ಕೃತ ಡಾ.ಎಂ.ಎ.ಜಯಚಂದ್ರ, ನಿವೃತ್ತ ಅಧಿಕಾರಿ ಕೆ.ಜೆ.ಪಾರ್ಶ್ವನಾಥ ಮತ್ತು ಅಂಕಿತ ಪುಸ್ತಕ ಪ್ರಕಾಶಕ ಪ್ರಕಾಶ್ ಕಂಬತ್ತಳ್ಳಿ, ಡಾ.ಬೈರಮಂಗಲ ರಾಮೇಗೌಡ ಉಪಸ್ಥಿತರಿದ್ದರು.

ಫಾರ್ಮ್ ಎ
ಸಾರ್ವಜನಿಕ ಘೋಷಣೆ
[ಭಾರತದ ದಿವಾಳಿತನ ಮತ್ತು ಪಾಪರಿಕೆ ಮಂಡಳಿ ನಿಬಂಧನೆಗಳು–2017ರ ನಿಬಂಧನೆ 14 ಅನ್ವಯ (ಸ್ವಯಂ ದಿವಾಳಿತನ ಪ್ರಕ್ರಿಯೆ)]

ಗ್ರೋವ್ ಎಎ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಪಾಲುದಾರರ ಗಮನಕ್ಕಾಗಿ

1.	ಕಾರ್ಪೋರೇಟ್ ವ್ಯಕ್ತಿಯ ಹೆಸರು	ಗ್ರೋವ್ ಎಎ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
2	ಕಾರ್ಪೋರೇಟ್ ವ್ಯಕ್ತಿಯ ಸಂಸ್ಥಾಪನೆ ದಿನಾಂಕ	18/11/2022
3.	ಯಾವ ಪ್ರಾಧಿಕಾರದಡಿ ಕಾರ್ಪೋರೇಟ್ ವ್ಯಕ್ತಿ ಸಂಸ್ಥಾಪನೆ/ ನೋಂದಣಿಯಾಗಿದ್ದಾರೆ	ಬೆಂಗಳೂರು
4.	ಕಾರ್ಪೋರೇಟ್ ವ್ಯಕ್ತಿಯ ಕಾರ್ಪೋರೇಟ್ ಐಡೆಂಟಿಟಿ ನಂಬರ್/ ಸೀಮಿತ ಹೊಣೆಗಾರಿಕೆ ಗುರುತಿನ ಸಂಖ್ಯೆ	U74999KA2022PTC168085
5.	ಕಾರ್ಪೋರೇಟ್ ವ್ಯಕ್ತಿಯ ನೋಂದಾಯಿತ ಕಚೇರಿ ಮತ್ತು ಪ್ರಧಾನ ಕಚೇರಿ (ಇದ್ದಲ್ಲಿ) ವಿಳಾಸ	ವೈಷ್ಣವಿ ಟೆಕ್ ಪಾರ್ಕ್, ಸೌತ್ ಟವರ್, 4ನೇ ಮಹಡಿ, ಸರ್ವೆ ನಂ.16/1 ಮತ್ತು 17/2, ಅಂಬಲಿಪುರ ಗ್ರಾಮ, ವರ್ತೂರು ಹೋಬಳಿ, ಬೆಳ್ಳಂದೂರು, ಬೆಂಗಳೂರು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ, ಕರ್ನಾಟಕ, ಭಾರತ, 560103
6.	ಕಾರ್ಪೋರೇಟ್ ವ್ಯಕ್ತಿಯ ಸಮಾಪನಾ ಪ್ರಕ್ರಿಯೆ ಪ್ರಾರಂಭದ ದಿನಾಂಕ	19ನೇ ಜುಲೈ, 2024
7.	ಸಮಾಪನಾದಾರರ ಹೆಸರು, ವಿಳಾಸ, ಇ-ಮೇಲ್ ವಿಳಾಸ, ದೂರವಾಣಿ ಸಂಖ್ಯೆ ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ	ಶ್ರೀ ಪ್ರಣವ್ ದಮಾನಿಯಾ IBBI/IPA-001/IP-P00079/2017-18/10164 ವಿಳಾಸ: -407, ಸಂಜರ್ ಎನ್‌ಕ್ಲೇವ್, ಮಿಲಾಪ್ ಚಿತ್ರಮಂದಿರದ ಎದುರು, S.V. ರಸ್ತೆ, ಕಾಂದಿವಲಿ ಪಶ್ಚಿಮ, ಮುಂಬೈ - 400067. ಇಮೇಲ್ ಐಡಿ: pranav@winadvisors.co.in ಸಂಪರ್ಕ ಸಂಖ್ಯೆ: +91 98204 69825
8.	ಕ್ಲೇಮ್‌ಗಳ ಸಲ್ಲಿಕೆಗೆ ಕೊನೆಯ ದಿನಾಂಕ	18ನೇ ಆಗಸ್ಟ್ 2024

ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ ಗ್ರೋವ್ ಎಎ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ತನ್ನ ಸ್ವಯಂ ಸಮಾಪನಾ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಜುಲೈ 19, 2024 ರಂದು ಆರಂಭಿಸಿದೆ.
ಗ್ರೋವ್ ಎಎ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಹಕ್ಕುದಾರರಿಗೆ ಈ ಮೂಲಕ ತಮ್ಮ ಕ್ಲೇಮ್‌ಗಳ ಪುರಾವೆಯನ್ನು ಆಗಸ್ಟ್ 18, 2024ರ ಒಳಗಾಗಿ ಐಟಂ-7ರಲ್ಲಿ ನೀಡಿರುವ ಸಮಾಪನಾದಾರರ ವಿಳಾಸಕ್ಕೆ ಸಲ್ಲಿಸುವಂತೆ ಗಮನ ಸೆಳೆಯಲಾಗುತ್ತಿದೆ.
ಹಣಕಾಸಿನ ಸಾಲದಾತರು ತಮ್ಮ ಹಕ್ಕುಗಳ ಪುರಾವೆಗಳನ್ನು ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನಗಳ ಮೂಲಕ ಮಾತ್ರ ಸಲ್ಲಿಸಬೇಕು. ಎಲ್ಲಾ ಇತರ ಮಧ್ಯಸ್ಥರು ವೈಯಕ್ತಿಕವಾಗಿ, ಅಂಚೆ ಮೂಲಕ ಅಥವಾ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನಗಳ ಮೂಲಕ ಹಕ್ಕುಗಳ ಪುರಾವೆಗಳನ್ನು ಸಲ್ಲಿಸಬಹುದು.
ಸುಳ್ಳು ಅಥವಾ ತಪ್ಪುದಾರಿಗೆಳೆಯುವಂಥ ಪುರಾವೆಗಳನ್ನು ಸಲ್ಲಿಸುವುದು ದಂಡವನ್ನು ಆಹ್ವಾನಿಸುತ್ತದೆ.

ದಿನಾಂಕ: 22.07.2024
ಸ್ಥಳ: ಮುಂಬೈ

ಸಹಿ/- ಪ್ರಣವ್ ದಮಾನಿಯಾ
ಸಮಾಪನಾದಾರರು, ಗ್ರೋವ್ ಎಎ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
ರಿಜಿಸ್ಟರ್ ನಂ.:IBBI/IPA-001/IP-P00079/2017-18/10164
ನಿಯೋಜನೆಗಾಗಿ ಅಧಿಕಾರ ("ಎಎಫ್‌ಎ"):AA1/10164/02/231224/106710
ಎಎಫ್‌ಎ ಮಾನ್ಯತೆ: ಡಿಸೆಂಬರ್ 23, 2024

CHANGE OF NAME
I, K Vasanta W/O No. 14499093K Ex-Naik Ramachandra Reddy presently residing at Vill Yaranaganahalli, Post Peddapalli, Oorguam, KGF, Tehsil Bangarpet, Dist Kolar, State Karnataka have changed my name from **K Vasanta to Vasantha R** vide Affidavit dated 19/07/2024 before Advocate and Notary, A. IDINABBA. Bangalore

CHANGE OF NAME
I, MARY FATIMA JACINTHA, W/o Anthony, doing Housewife, aged 63 years, resident of No.35, 8th Main, 14th F Cross, T C Palya Main Road, Hoysala Nagar, Ramamurthynagar, Doorvaninagar, Bengaluru- 560016, Karnataka, have changed my name to **A FATHI MARY JESINTHA** vide Affidavit Dated: 20-07-2024, sworn to before Advocate and Notary Public K. Venkateshan, Bangalore..

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಜಿಲ್ಲಾ ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಕಾರ್ಯಕ್ರಮ ವ್ಯವಸ್ಥಾಪಕರು (ಅಂಧತ್ವ ವಿಭಾಗ) ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ
ಎಂ.ಎಂ. ರಸ್ತೆ, ಫ್ರೇಜರ್ ಟೌನ್, ಬೆಂಗಳೂರು – 560 005. ದೂರವಾಣಿ : 080–25472966
ಸಂ:ಎನ್‌ಪಿಸಿಬಿವಿಐ/ಕನ್ನಡಕ/ಟೆಂಡರ್/01/2024–25 ದಿನಾಂಕ:20.07.2024

ಇ–ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಟೆಂಡರ್ ಪ್ರಕಟಣೆ

ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯ ಎನ್‌ಹೆಚ್‌ಎಂ ಯೋಜನೆಯ ರಾಷ್ಟ್ರೀಯ ಅಂಧತ್ವ ನಿಯಂತ್ರಣ ಕಾರ್ಯಕ್ರಮದ ಅಡಿಯಲ್ಲಿ ಈ ಕೆಳಕಂಡ ಕನ್ನಡಕಗಳ ಸರಬರಾಜಿಗೆ ಕೆಟಿಪಿಪಿ–1999 ನಿಯಮಗಳು 2000 ರ ಪ್ರಕಾರ ಇ–ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಟೆಂಡರ್ ಕರೆಯಲಾಗಿದೆ.

ಕ್ರ.ಸಂ.	ಟೆಂಡರ್ ಸಂಖ್ಯೆ	ವಿವರ	ಟೆಂಡರ್ ಮೊತ್ತ	ಇ.ಎಂ.ಡಿ ಮೊತ್ತ
1	ಎನ್‌ಪಿಸಿಬಿವಿಐ/ ಕನ್ನಡಕ/ಟೆಂಡರ್/ 01/2024–25	ದೃಷ್ಟಿದೋಷವುಳ್ಳ ಸರ್ಕಾರಿ/ಅನುದಾನಿತ ಶಾಲಾ ಮಕ್ಕಳ ಕನ್ನಡಕಗಳು; ಹತ್ತಿರದ ದೃಷ್ಟಿದೋಷವುಳ್ಳ ಹಿರಿಯ ನಾಗರಿಕರಿಗೆ ಕನ್ನಡಕಗಳು	ರೂ. 53,55,000/–	ರೂ. 1,07,100/–

ಇ–ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್‌ನಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸುವ ಅವಧಿ : ದಿನಾಂಕ 20.07.2024 ರಿಂದ 19.08.2024 ಸಂಜೆ 5.30 ಗಂಟೆಯವರೆಗೆ. ಟೆಂಡರ್ ವಿವರ ಹಾಗೂ ಟೆಂಡರ್ ದಸ್ತಾವೇಜಿಗಾಗಿ www.kppp.karnataka.gov.in ಪೋರ್ಟಲ್‌ನಲ್ಲಿ ಪರಿಶೀಲಿಸುವುದು. ಹೆಚ್ಚಿನ ಮಾಹಿತಿಗಾಗಿ ಜಿಲ್ಲಾ ಕಾರ್ಯಕ್ರಮ ವ್ಯವಸ್ಥಾಪಕರು(ಅಂಧತ್ವ ವಿಭಾಗ), ಹಳೇ ಟಿ.ಬಿ. ಆಸ್ಪತ್ರೆ ಆವರಣ, ಹಳೇ ಮದ್ರಾಸ್ ರಸ್ತೆ, ಇಂದಿರಾನಗರ, ಬೆಂಗಳೂರು–38, ಇಲ್ಲಿ ಕಛೇರಿ ಸಂಪರ್ಕಿಸುವುದು.

ಸಹಿ/– ಜಿಲ್ಲಾ ಆರೋಗ್ಯ & ಕುಟುಂಬ ಕಲ್ಯಾಣಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ
ವಾಸಾಸಂಇ/ವಾಪ್ರ/ಜೆಎ/982/2024–25

CHANGE OF NAME
I, M Muddumallamma M/O No. 15132006W Ex-Naik late Annesha S H presently residing at Kalidasanagar, VPO - Sira, Tehsil - Sira, Dist Tumakuru, Dist, Karnataka have changed my name from **M Muddumallamma to Muddumallamma** vide Affidavit dated 19/07/2024 before Gangaraju B N, Advocate and Notary, Bangalore.

CHANGE OF NAME
I, SALMA SULTHANA, D/o MOHAMMED USMAN. A, aged about 28 years, residing at No.209, 3rd Main, Kasturinagar, Bangalore - 560016, have changed my name to **SALMA. U** vide Affidavit Dated: 10-07-2024, sworn to before Advocate and Notary Public C.V. Earappa, Bangalore..

CHANGE OF NAME
I, **AHOBILESH MANJUNATHA VENKATA SAI** R/at No.95, 5th Cross, P and T Layout, Rachenahalli, Dr. Shivarama Karanth Nagar Post, Bengaluru - 560077 have changed my name to **AHOBILESHA** vide affidavit dated: 19/7/2024 Before Notary **Sivakumara.M.N** Bangalore.

CHANGE OF NAME
I, **VIDYA,** W/o. Amaran Arumugam, Residing at #270, 5th Main Road, Viveknagar, Bengaluru 560047, have changed my name to **VIDYA SADANANDA RAO,** vide Affidavit Dated: 20/07/2024, sworn before Notary **MEER HASSAN,** Bengaluru.

CHANGE OF NAME
I, **JULIE BHARATH JAIN,** W/o. T Bharath Kumar, Residing at #9, Babli Kunj, Jain Temple Cross Road, V V Puram, Bengaluru 560004, have changed my name to **JULIE JAIN,** vide Affidavit Dated: 19/07/2024, sworn before Notary **GANGARAJU.B.N,** Bengaluru.

CHANGE OF NAME
We, **MAHABOOB BASHA and MUSKAN,** Residing at No. 537, BDA Complex, Bazar Street, Neelasandra, Vivek Nagar, Bengaluru, Karnataka -560047, have changed our minor son's name from **AINULLA** to **SHAIK AINULLA,** vide affidavit dated: 24.06.2024 before notary **C.V. EARAPPA,** Bengaluru.